

ITEM NO.41

COURT NO.12

SECTION IV-B

**S U P R E M E C O U R T O F I N D I A**  
**RECORD OF PROCEEDINGS**

**SPECIAL LEAVE PETITION (CIVIL) Diary No(s). 19730/2020**

**(Arising out of impugned final judgment and order dated 08-09-2020 in CWP No. 12186/2020 passed by the High Court Of Punjab & Haryana At Chandigarh)**

SUMEDH SINGH SAINI

Petitioner(s)

VERSUS

THE STATE OF PUNJAB &amp; ORS.

Respondent(s)

**(FOR ADMISSION and I.R. and IA No.92138/2020-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.92137/2020-EXEMPTION FROM FILING AFFIDAVIT and IA No.92139/2020-PERMISSION TO FILE LENGTHY LIST OF DATES and IA No.92140/2020-PERMISSION TO FILE SLP WITHOUT CERTIFIED/PLAIN COPY OF IMPUGNED ORDER**

**IA No. 8542/2021 - APPLICATION FOR EXEMPTION FROM FILING TYPED DOCUMENTS**

**IA No. 95378/2020 - APPLICATION FOR PERMISSION**

**IA No. 136646/2020 - APPROPRIATE ORDERS/DIRECTIONS**

**IA No. 130669/2020 - EARLY HEARING APPLICATION**

**IA No. 122960/2020 - EARLY HEARING APPLICATION**

**IA No. 102393/2020 - EXEMPTION FROM FILING AFFIDAVIT**

**IA No. 101236/2020 - EXEMPTION FROM FILING AFFIDAVIT**

**IA No. 92137/2020 - EXEMPTION FROM FILING AFFIDAVIT**

**IA No. 100432/2020 - EXEMPTION FROM FILING AFFIDAVIT**

**IA No. 122962/2020 - EXEMPTION FROM FILING AFFIDAVIT**

**IA No. 98958/2020 - EXEMPTION FROM FILING AFFIDAVIT**

**IA No. 95379/2020 - EXEMPTION FROM FILING AFFIDAVIT**

**IA No. 116991/2020 - EXEMPTION FROM FILING AFFIDAVIT**

**IA No. 116992/2020 - EXEMPTION FROM FILING ANNEXURES**

**IA No. 92138/2020 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT**

**IA No. 105953/2020 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES**

**IA No. 8535/2021 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES**

**IA No. 98956/2020 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES**

**IA No. 116990/2020 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES**

Date : 10-09-2024 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE M.M. SUNDRESH  
HON'BLE MR. JUSTICE PANKAJ MITHAL

For Petitioner(s) Mr. Mukul Rohatgi, Sr. Adv.  
Ms. Misha Rohatgi, AOR  
Mr. Nakul Mohta, Adv.  
Mr. Bharat Monga, Adv.  
Mr. Amulya Upadhyay, Adv.  
Mr. Muthu Thangathurai, Adv.

For Respondent(s) Mr. Siddhant Sharma, AOR  
  
Mr. Mukesh Kumar Maroria, AOR  
Mr. V V V Pattabhi Ram, Adv.  
Mr. Merusagar Samantray, Adv.  
Mr. P S Sudheer, Adv.  
Mr. Shuvodeep Roy, Adv.  
Mr. Gibran Naushad, Adv.

UPON hearing the counsel the Court made the following  
O R D E R

Permission to file SLP without certified/plain  
copy of impugned order is allowed.

We are not inclined to interfere with the  
impugned order in view of the subsequent development  
as the charge sheet has been filed.

In such view of the matter, the Special Leave  
Petition is disposed of giving liberty to the  
petitioner to challenge the charge sheet, in which  
case the findings and the observations made by the  
High Court in the impugned judgment will not stand in  
his way.

Pending applications shall stand disposed of.

(ASHA SUNDRIYAL)  
ASTT. REGISTRAR-cum-PS

(POONAM VAID)  
COURT MASTER (NSH)